

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 214 OF 2019 & IA No. 738 OF 2019

Dated: 26th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)

In the matter of:

Dalmia Cement(Bharat) Ltd

.... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Kumar Mihir

Counsel for the Respondent(s) : Anand K. Ganesan
Swapna Seshadri for R-15
S. Vallinayagam for R2

ORDER

Reply both on IA and appeal shall be filed within four weeks with advance copy so that Appellant shall file rejoinder by next date of hearing .

List the matter on **14.11.2019.**

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

MK